

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.443/2017

This the 9th day of February, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri K N Shrivastava, Member(A)**

Vinod Dailani
S/o Late Shri Mohan Lal Dialani
Aged 42 years, Occupation: Service
Deputy Director(Administration)
(on deputation), Narmada Control Authority
Indore, R/o E-4, Narmada Colony
Scheme No.78, Vijaynagar
Indore-452010(MP)
(Holding substantial post of Assistant
Secretary(IT), CBSE, New Delhi.Applicant

(By: Applicant in person)

Versus

1. The Union of India
Through Secretary to the Govt. of India
Ministry of Human Resources Development
Department of School Education
Shastri Bhawan
New Delhi-110001.

2. The Central Board of Secondary
Education, 2, Preet Vihar
Headquarters
New Delhi-110092.
Through its Chairman.Respondents

(By Advocate: Shri Anil Shrivastava for Res. No.2)

Order (oral)

Justice Permod Kohli, Chairman:

While issuing notice, respondents were directed to respond in regard to the request of the applicant for forwarding his

application to NIOS. The applicant has made following prayers in the present OA:-

“8.1 To call the relevant records of the case from the respondents.

8.2 to command the respondent no.2 to forward the application of the applicant's for his appointment on the post of Deputy Director (Administration), on direct recruitment basis, in the National Institute of Open Schooling, Noida (UP) pursuant to call letter dated 20.01.2017 (Annexure A/15) as expeditiously as possible by an appropriate order or direction in the interest of justice;

8.3 to command to forward remaining 2 applications for the post of Sr. System Analyst in NIA and Deputy Registrar in IIT Gandhinagar as those are pending at the respondent no. 2 from almost 6 months.

Interim Relief

The applicant humbly submits that during the pendency of the present Original Application, the respondent no.2 be directed to forward all the applications made by the applicant for his appointment on the post of Deputy Registrar in IIT, Gandhinagar, Deputy Director(Administration) in NIOS, NOIDA(UP) and Senior System Analyst in National Investigating agency (NIA), in the interest of justice.”

2. The prayers, *inter alia*, includes a direction for forwarding applications made by the applicant to the respondent(Employer) for applying to other posts in other organizations. Learned counsel appearing for respondent No.2 submits that he has instructions to make a statement that his application, required to be forwarded to NIOS, shall be forwarded in the prescribed

format during the course of the day (today, i.e., 09.02.2017). As regards other applications are concerned, he makes a statement that the same shall also be forwarded in the prescribed format within one week.

3. In this view of the matter, nothing survives in this application. Disposed of. No order as to costs.

(K N Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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